

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.479/2001

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri R.K.Upadhyaya, Member(A)

Indore, this the 14th day of August, 2003

Smt. Prem Wife of Mohan
(As per memo. of parties) ... Applicant

(By Advocate: Sh. A.N.Bhatt)

Vs.

Union of India & Others .. Respondents
(As per memo. of parties)

(By Advocate: Shri Y.I.Mehta, senior counsel
with Shri D.S.Patel)

ORDER (Oral)

By Shri Shanker Raju, Member(J)

In the light of the decision of this Tribunal in Smt. Sharda Devi v. Union of India & Ors., 2001(3) (CAT) AISLJ 301, as the claim of the applicant is in all fours covered by the aforesaid decision, we dispose of the present OA after hearing both the parties with a direction to the respondents to consider the claim of the applicant for family pension in accordance with Rules and instructions on the subject and in the light of the aforesaid decision within a period of three months from the date of receipt of a copy of this order. OA stands disposed of accordingly. No costs.

Let a copy of this order along with a copy of the OA be sent to the respondents.

Ch. 3. Raju
(R.K.UPADHYAYA)

M(A)

S. Raju
(SHANKER RAJU)
M(J)

/rao/